

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No. 944 of 2013

Chandra Kishore Pandey ... Appellant
Versus
The Union of India through C.B.I. ... Respondent

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. Shubham Mishra, Advocate
For the C.B.I. : Mrs. Nitu Sinha, Spl. P.P.

Order No.03 Dated- 26.06.2020

Heard the parties through video conferencing.

Learned counsel for the appellant prays for time.

Prayer for time is allowed as the last chance.

It is submitted by the learned counsel for the appellant that the brief with him has become mutilated and part of it has become illegible as the brief is pending with him for a substantial period of time and he submits that he is ready and willing to deposit Rs.300/- in High Court within a week and submits that he be supplied with a copy of the paper book containing all the relevant documents required for hearing of the appeal.

In case, Rs.300/- is deposited on behalf of the appellant within a week, the copy of the paper book containing all the relevant documents required for hearing of the appeal be supplied to the learned counsel appearing on behalf of the appellant in this appeal, within two weeks of deposit of Rs.300/-.

List this appeal after six weeks.

(Anil Kumar Choudhary, J.)